

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:7297
ANSWERED ON:12.05.2000
LIST OF PROJECTS EXEMPTED FROM IMPORT DUTY
CHANDRESH PATEL KORDIA;DINSHA J. PATEL;PRAVEEN RASHTRAPAL

Will the Minister of FINANCE be pleased to state:

(a) whether the River Bed Power House of Sardar Sarovar Projects fulfilling the required criteria for including the same in the list of projects, specially for exemption from payment of import duty; and

(b) if so, the time by which the said project is included in the list?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI V. DHANANJAYA KUMAR)

(a) Under the revised mega power policy announced by the Government of India in November, 1998, certain power project sites have been identified as mega power projects for development as multi-state mega power projects, both in the public as well as private sector. The identified mega power projects are being given certain fiscal concessions, which, inter- alia, includes exemption from payment of customs duty on import of capital equipment for these projects. Apart from the projects already identified for such concessions, Government has not decided to include any more projects for grant of the fiscal concessions and also, no criteria has been laid down for including more projects in future. The River Bed Power House of Sardar Sarovar Project has not been included in the list of identified mega power projects and notified for grant of the said fiscal concessions.

(b) As stated above, the list of identified mega power projects does not include the River Bed Power House of Sardar Sarovar Project, which is an ongoing project. The revised mega power policy also does not provide for inclusion of such ongoing projects.